

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P.No.456/2017 in
O.A. No.1987/2015
MA-4466/2017**

Friday, this the 5th day of January 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri Dhar Mishra
s/o late Shri Chandrashekhar Mishra
DOB: 03.10.1953 (Aged about 64 years)
Presently residing at G-30A, Gali No.1A
Vishwash Park, Som Bazar Road
Uttam Nagar, New Delhi – 110 059
(Retired as Principal, KV No.1
AFS, Gorakhpur, UP)

..Applicant

(Mr. Satyendra Kumar, Advocate)

Versus

1. Shri Anil Swaroop
The Secretary
Ministry of Human Resources Development
Govt. of India, Shastri Bhawan, New Delhi

2. Shri Santosh Kumar Mall
Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi – 110 016.

3. Sh. S. Vijaya Kumar,
The Joint Commissioner (Admn.)
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.

..Respondents

(Dr. Ch. Shamshudin Khan for R-1 and Mr. S. Rajapa for R-2, Advocate)

O R D E R (ORAL)**Justice Permod Kohli:**

Present contempt proceedings have been initiated for the alleged non compliance of the judgment of this Tribunal dated 08.12.2016 passed in OA No. 1987/2015 whereby following directions were issued:

"25. In the light of the aforesaid reasons, OAs are hereby accepted. Applicants are held entitled to be governed by GPC-cum-Pension Scheme with effect from their joining the fresh independent substantive posts of TGT (Hindi) (in 1st case)/ Principal (in 2nd case) with all consequential benefits. However, the parties are left to bear their own costs."

2. A compliance affidavit has been filed accompanied with the order dated 25.08.2017 whereby the respondents have extended the benefit of pension scheme to the applicant w.e.f. the date of his appointment as Principal i.e., 03.07.2003. By subsequent order dated 01.11.2017, PPO has also been issued and pension fixed.

3. In this view of the matter, the directions contained in the order stand complied with. Learned counsel for the petitioner however submits that the actual financial benefit of the pension has not been released. Suffice it to say that, after PPO having been issued, the amount is to be paid by the concerned bank as

communicated by the respondents for the purpose of drawing pension. The respondents will issue necessary directions, if not already issued, for the release of pensionary benefits within a period of one month. Contempt proceedings are dropped.

The warrants issued are hereby recalled.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/